GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO.2574

TO BE ANSWERED ON THE 2ND AUGUST, 2016/SHRAVANA 11, 1938 (SAKA)

NATIONAL SECURITY ACT

2574. SHRIMATI K. MARAGATHAM:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has directed the State Governments to revoke the National Security Act;
- (b) if so, the details thereof and the reaction of the State Governments in this regard;
- (c) whether the Government has also directed the State Governments to expedite the cases of people languishing in jails even after their term of conviction was over; and
- (d) if so, the details thereof and the steps taken by the State Governments in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) & (b): No Madam, the Central Government has not asked the State Governments to revoke the National Security Act against people. However, as per section 14(1) of NSA, 1980 the Central Government has power to revoke or modify the detention orders.

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During Current year upto 27th July, the detention orders passed against 6 persons have been revoked under section 14(1) of NSA, 1980. Consequently, the decision of the Central Government was conveyed to the State Government for release of detenues.

(c) & (d): "Prisons" is a State subject as per Entry 4 of List II of the Seventh Schedule of the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments.
